

FORM TM-46

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee.: See entries Nos.51, 52 and 53 of the First Schedule

Request for certificate of the Registrar (Section 137 or 148(2). rule 119 and 120).

In the matter ' of Trade Mark No. registered in
Class/classes I (or we)2
.....hereby request the Registrar to furnish me (us) with his
certificate to the effect that4

a certified copy

.....
..... 3a
certificate of the registration of Trade Marks for use in obtaining registration in5
.....

..... The certificate/certified copy be sent to the following address in India6
.....

Dated thisday of20.....

All communications relating to this application may be sent to the following address in India:-

7SIGNATURE 7

NNAME OF SIGNATORY IN LETTERS

s

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 8.....

1. These words may be varied to suit other cases
2. Insert name, address and nationality of the person making the request
3. Strike out words that are not applicable
4. Set out the particulars which the Registrar is required to certify or state particulars of the document of which a certified copy is required
5. Insert the name of country or state

6. To be stated only where the address given at is not an address in India

7. Signature

8. State the name of the place of the appropriate office of the Trade Marks Registry

- (See rule 4)
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